

IN THE INCOME TAX APPELLATE TRIBUNAL “C” BENCH: KOLKATA
[Before Shri J. Sudhakar Reddy, AM & Shri A. T. Varkey, JM]**I.T.A. No. 580/Kol/2015**
Assessment Year: 2010-11

West Bengal State Seed Corporation Ltd. (PAN: AAACW2364A)	Vs.	Pr. Commissioner of Income-tax, Kol-1, Kolkata.
Appellant		Respondent

Date of Hearing	15.05.2017
Date of Pronouncement	15.05.2017
For the Appellant	Shri Sanjay Bhattacharya, AR
For the Respondent	Shri G. Hangshing, CIT, DR

ORDER**Per Shri A.T.Varkey, JM**

This is an appeal filed by the assessee against the order of Ld. Pr. CIT, Kol-1, Kolkata dated 17.03.2015 for AY 2010-11.

2. At the time of hearing Ld. Counsel for the assessee submitted that he does not want to press this appeal, hence, this appeal may be treated as withdrawn. Ld. DR has got no objection. Therefore, We dismiss this appeal of assessee as withdrawn.

3. In the result, appeal of assessee is dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-
(J. Sudhakar Reddy)
Accountant Member

Sd/-
(Aby. T. Varkey)
Judicial Member

Dated : 15th May, 2017

Jd.(Sr.P.S.)

Copy of the order forwarded to:

1. Appellant – West Bengal State Seed Corporation Ltd., 4, Gangadhar Babu Lane, (5th floor), Kolkata-700 012
- 2 Respondent – Pr. CIT, Kol-1, Kolkata.
3. The CIT(A), Kolkata
4. CIT , Kolkata
5. DR, Kolkata Benches, Kolkata

/True Copy,

By order,

Asstt. Registrar.